

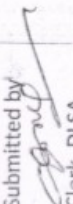
**Data as to Rehabilitation under
Victim Compensation Scheme
Period 01.01.2018 to 31.03.2018
(District including Sub Division)
Format A**

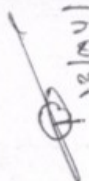
SL No.	Name of Court with Full Designation	victims with details of Case No, GR Case NO./ ST Case No./PS Case No./Comp Case No.(N.B): Name/Identity of Rape Victim and victim under POCSO Act and Juvenile	Chargesheet/ Final Form submitted (please specify the sections, date of filing of chargesheet	Whether Compensation Quantified		Compensation paid /		compensation on paid by accused/appellant/victim or State or Jharkhand	Interim or Final compensation paid in terms of the order of the Hon'ble	Compensation amount quantified but yet to be paid	please specify the Rehabilitation Measure taken/ordered under ten schemes of	Whether demand for fund made through DC, Please specify the letter No.
				Specify Interim Compensation quantified, with date	Specify Final Compensation quantified, With date	Specify Interim Compensation on paid, with date	Specify Final Compensation paid, with date					
1	Sessions Judge, Bokaro	Jasvinder Kaur, W/o late Manmeet Singh @ Monu, Gunduwara Colony, Chas, PS Chas Dist- Bokaro, Pindrigora PS case No. J14/15, GR 1945/2015, ST No. 332/2015 U/s 302,201/34 IPC	Chargesheet on 04.01.2015, Cognizance on 04.11.2015, u/s 302,201/34 IPC		Rs.4,00,000/-dated 26.03.2018							

Submitted by
Clerk, DLSA

13/04/2018
Secretary, DLSA, Bokaro


Data as to rehabilitation under Victim Compensation under Jharkhand Victim Welfare Fund Rules 2014 Period 01.01.2018 to 31.03.2018 Format B					
SL No.	Name of Court with Full Designation	Date of Conviction	Whether payment made to victim under Victim Welfare Fund Rules 2014 or not	Details of victim wise payment	Whether payment was made to victim under the order of Hon'ble High Court/Trial Court/Appellate Court/or payment was made when case was pending before the High Court (Please specify the Case No, Name of the Court, Date of order for payment of compensation)
1	Nil	Nil	Nil	Nil	Nil
2					
3					


Submitted by

 Clerk, DLSA


 13/04/2018
 Secretary, DLSA, Bokaro

Rehabilitation of Victim under SC/ST (Prevention of Atrocities) Act 1989
Period 01.01.2018 to 31.03.2018
Format C

SI No.	Name of Court with Full Designation	Name and address of the victims with details of	Whether Charge sheet/ Final Form submitted (please specify)	Whether		Compensation paid		Whether compensation paid by accused/appellant/c onvict or	Whether interim or Final compensation paid in terms of the	Compensation amount quantified but yet to be paid	In brief, please specify the Rehabilitation Measure	Whether Sec. 15A of the Act complied. Please specify the
				Specify Interim Compensation quantified	Specify Final Compensation quantified	Specify Interim Compensation paid	Specify Final Compensation paid					
1	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
2												
3												

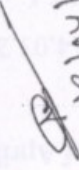
Submitted by

 Clerk, DLSA

13/04/2018

 Secretary, DLSA, Bokaro

**Data as to Rehabilitation under
Rehabilitation of Victim under Central scheme for assistance to Civilians
Period 01.01.2018 to 31.03.2018
Format D**

Sl No.	Name of Court with Full Designation	Name and address of the victims with	Whether Charge sheet/ Final Form Submitted (please	Details of		Details of	
				Compensation Amount paid	Govt Job Provided	Compensation amount yet to be paid	Job yet to be provided
1	Nil	Nil	Nil	Nil	Nil	Nil	Nil
2							
3							
4							

Submitted by 
Clerk, DLSA


13/04/2018
Secretary, DLSA, Bokaro